Aviral Dhara from a project that was announced in 2014. For the first time in this answer, the name Namami Gange is not mentioned.

MR. CHAIRMAN: Thank you. Question No. 78. ...(Interruptions)...

Revised cost of Polavaram Irrigation Project

- *78. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:
- (a) whether Government has revised the cost of Polavaram Irrigation Project at 2014-15 prices;
 - (b) if so, the details thereof;
- (c) the cost of project, component-wise *i.e.* irrigation component, power component and drinking water component;
 - (d) the cost involved in rehabilitation and resettlement activities; and
 - (e) the present status of works and likely completion date of each component?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN): (a) to (e) A Statement is laid on the Table of the House.

Statement

- (a) and (b) The Government of Andhra Pradesh has not submitted revised estimated cost of the Polavaram Project at price level 2014-15.
- (c) and (d) The estimated cost of Polavaram Irrigation Project is ₹ 16010.45 crore (at 2010-11 price level). Component-wise cost is as follows:—

Irrigation Component - ₹ 9307.54 crore

Power Component - ₹ 3716.05 crore

Drinking Water Component - ₹ 2986.86 crore

As intimated by Polavaram Project Authority, the above estimate has provision of ₹ 3486.83 crore for Land Acquisition including Rehabilitation and Resettlement.

Oral Answers [24 July, 2017] to Questions 61

(e) The status of works ending May, 2017 as reported by the Project Authorities/ State Government is as follows:—

Head Works:

Earthwork-66%, Embankments-9%, Concreting for Navigation tunnel and OT Regulator-6%.

Right Main Canal (RMC):

Earthworks-100% Lining-79%

Structures-61 % (By Numbers)

Left Main Canal (LMC):

Earthworks-86%

Lining-62%

Structures-24% (By Numbers)

As per Project Authorities, various components of the project are planned to be completed by December, 2018. However, as per present pace of works, project completion is likely to spill beyond that.

DR. K.V.P. RAMACHANDRA RAO: Hon. Chairman, Sir, with regard to this question, I urge upon you to give me two minutes to explain the pathetic scenario of the State and the pathetic condition of a project, the foundation stone for which was laid in 1981 by the then Chief Minister, Shri Anjaiah, after institution of the award and after the firm allocation of the waters to the States.

Sir, this project was mainly designed to link River Godavari with River Krishna in order to solve the problems of the water-starved districts of Rayalaseema, the city of Visakhapatnam and to the backward districts of North Coastal Andhra.

MR. CHAIRMAN: Question, please.

DR. K.V.P. RAMACHANDRA RAO: Sir, I begged you for two minutes to explain the background.

MR. CHAIRMAN: No, no. Don't explain the background. Just ask the question.

DR. K.V.P. RAMACHANDRA RAO: In this regard, on 20th February, 2014, the then Prime Minister had assured in this House that the Polavaram Project was being

taken up as a national project, that it would be done expeditiously, incurring even the rehabilitation and resettlement cost that is completely borne by the State Government.

- MR. CHAIRMAN: Please ask the question. Do you have a question?
- DR. K.V.P. RAMACHANDRA RAO: Yes, Sir; please be kind enough to allow me two supplementaries.
 - MR. CHAIRMAN: But this is your first supplementary. Go on; ask the question.
- DR. K.V.P. RAMACHANDRA RAO: No, Sir; this is not the first supplementary; this is only the background.
- MR. CHAIRMAN: No, no; no background. There is no background in Question Hour. Just put the supplementary question.
- DR. K.V.P. RAMACHANDRA RAO: Sir, the hon. Minister, in his reply, has stated that the Government of Andhra Pradesh has not submitted a revised estimated cost of the Polavaram Project at the price levels of 2014-15. Sir, in this regard, my question to the hon. Minister, through you, is: Are the revised administrative sanctions given by the Government of Andhra Pradesh for head works, spill way works, right and left canal works given without the approval of the Polavaram Project Authority? And the Central Government ... (Interruptions)...
- MR. CHAIRMAN: I think we will go on to next supplementary. You have asked your question. ...(*Interruptions*)... Now, please sit down. ...(*Interruptions*)...
- DR. K.V.P. RAMACHANDRA RAO: Is it a national project? If so, what is its fate? Sir, My question is ...(Interruptions)...
- MR. CHAIRMAN: You have asked the question ... (Interruptions)... Please sit down. Let it be answered. ... (Interruptions)...
- डा. संजीव कुमार बालियानः माननीय सभापित महोदय, पोलावरम प्रोजेक्ट की 2011-12 की लागत 16,010 करोड़ रुपए थी, उसके बाद 2014 तक की लागत का कोई revised estimates, मैंने अपने उत्तर में भी लिखा है, अभी तक केन्द्र सरकार को आंध्र प्रदेश सरकार से प्राप्त नहीं हुआ है। वर्ष 2014 में यह National project declare किया गया था। वर्ष 2014 तक की जो भी cost होगी, उसकी hundred per cent funding Central Government द्वारा की जाएगी। इस प्रोजेक्ट पर वर्ष 2014 के बाद करीब 3,364 करोड़ रुपए मंत्रालय द्वारा दिए जा चुके हैं। इस के अलावा टोटल खर्च 5,736 करोड़ रुपए है और अगले 15-20 दिनों में शायद 1,000 करोड़ रुपए हम आंध्र प्रदेश सरकार को release करने जा रहे हैं।

श्री सभापतिः अब जल्दी से दूसरा सवाल पूछिए।

DR. K.V.P. RAMACHANDRA RAO: Sir, then the revised estimates are illegal. Is it so? Then are the revised estimates that the State Government is claiming not with the sanction of the Polavaram Project Authority or the Central Government? Sir, is it clear?

MR. CHAIRMAN: How can you accuse the State Government? ...(Interruptions)...

DR. K.V.P. RAMACHANDRA RAO: There is a Polavaram Project Authority constituted by the Central Government under the Andhra Pradesh Rehabilitation Act. Is it in force?

MR. CHAIRMAN: You can clarify it.

डा. संजीव कुमार बालियानः माननीय सभापित जी, मैं दो बार कह चुका हूं किं आध्र प्रदेश सरकार की ओर से land acquisition के संबंध में हमें जरूर पता लगा है कि अभी जो करीब 94,000 एकड़ भूमि और acquire होनी है, जिस में अंदाज़न 9,866 करोड़ रुपए खर्च होंगे। उसके अलावा detailed estimates आंध्र प्रदेश सरकार तैयार करवा रही है। जैसे ही revised estimate आएंगे, हम 2014 की cost पर उसे sanction करेंगे।

MR. CHAIRMAN: Now, Shri Swain. ... (Interruptions)...

DR. K. V.P. RAMACHANDRA RAO: Sir, ... (Interruptions)...

MR. CHAIRMAN: No, I am sorry. Please sit down now. ...(Interruptions)... You have asked your second question. ...(Interruptions)...

DR. K.V.P. RAMACHANDRA RAO: Sir, my second supplementary. ... (Interruptions)...

MR. CHAIRMAN: No; you have asked your second supplementary. ... (*Interruptions*)... Please observe the rules of the House and sit down. ... (*Interruptions*)... Mr. Swain, do you have a question?

DR. K. V.P. RAMACHANDRA RAO: Sir ... (Interruptions)...

MR. CHAIRMAN: Please, you have asked two supplementaries. ... (Interruptions)... I am sorry; you have taken ten minutes. ... (Interruptions)... No; I am sorry. Please, sit down. ... (Interruptions)... Mr. Swain, do you have a question? ... (Interruptions)...

SHRI NARENDRA KUMAR SWAIN: Sir, the matter is sub judice. ...(Interruptions)... Polavarm project is a sub judice matter. ...(Interruptions)... That matter is sub judice. ...(Interruptions)...

SHRI ANUBHAV MOHANTY: They are ignoring Odisha. ...(Interruptions)...

डा. संजीव कुमार बालियानः आदरणीय सभापति महोदय...

MR. CHAIRMAN: Don't interpret his question. ...(Interruptions)... He can ask the question. ...(Interruptions)...

डा. संजीव कुमार बालियानः कोर्ट की तरफ से कोई stay नहीं है। प्रोजेक्ट जारी है। जहां तक ओडिशा का संबंध है, embankment बनाने का वायदा आंध्र प्रदेश सरकार ने किया है और जो भी उस पर खर्च आएगा, उसे केन्द्र सरकार वहन करेगी। ओडिशा के साथ डूब क्षेत्र में embankment बनाने का ...(व्यवधान)...

MR. CHAIRMAN: No; please don't interpret. ...(Interruptions)... No; this is not permitted. ...(Interruptions)...

SHRI ANUBHAV MOHANTY: Many tribal places are submerged. ...(Interruptions)...

MR. CHAIRMAN: Mr. Mohanty, please sit down. ... (Interruptions)...

डा. संजीव कुमार बालियानः दोनों प्रदेश सरकारों के बीच में embankment बनाने का सारा खर्च केन्द्र सरकार उठाएगी।

MR. CHAIRMAN: Mr. Mohanty, you cannot interfere like this. ...(Interruptions)... Please, sit down. ...(Interruptions)... Will you please sit down? ...(Interruptions)... You know the rules of questions in the House. The person who has asked the question gets an answer and gets two supplementaries. Thereafter, anybody asking a supplementary question is by way of rotation of questions. There is no provision in the rules, procedures or practice for others to interfere while a question is being asked or answered.

श्री नरेश अग्रवालः माननीय सभापति जी, मैं आप से यह जानना चाहता हूं कि आपकी रूलिंग पर अगर प्रश्नकर्ता के प्रश्न जवाब सही नहीं आएगा ...(व्यवधान)...

श्री सभापतिः आप नोटिस दीजिए कि यह गलत जवाब है।

श्री नरेश अग्रवालः नियम में क्या दिया गया है और चेयर का क्या अधिकार है ...(व्यवधान)...

Oral Answers [24 July, 2017] to Questions 65

MR. CHAIRMAN: It is very simple. I will tell you. If a question is wrong or misleading...(*Interruptions*)... Mr. Mohanty, please sit down. ...(*Interruptions*)...

SHRI ANUBHAV MOHANTY: Sir, if an answer is not satisfactory, what can we do?

MR. CHAIRMAN: Give a notice that the answer is wrong, false or unsatisfactory.

SHRI ANUBHAV MOHANTY: I did give a notice once long back, but. ... (Interruptions)...

MR. CHAIRMAN: Don't tell me about long back. Sit down. ...(*Interruptions*)... What is this? Stop wasting the time of the House. Now, Shri A. Vijayasai Reddy.

SHRI A. VIJAYASAI REDDY: Sir, Polavaram Project is predominantly located in an area where tribals are settled. Under the Forest Rights Act, 2006, every evicted family is entitled for land to land and also one job per family. The area, where this project is coming up, is West Godavari and East Godavari Districts.

MR. CHAIRMAN: What is the question?

SHRI A. VIJAYASAI REDDY: From five villages in West Godavari District and a few villages of East Godavari District, the tribals are being evicted and the land is made available to the project. My question to the hon. Minister is as to how many such families have been evicted and how many evicted families have been given land to land and how many families have been provided the jobs as per the Forest Rights Act, 2006.

डा. संजीव कुमार बालियानः माननीय सभापित महोदय, करीब 1,07,551 व्यक्ति जो 28,757 परिवारों के हैं और जो tribals से ताल्लुक रखते हैं, वे इस प्रोजेक्ट से प्रभावित होंगे। इनमें से 3,052 व्यक्तियों को वहां शिफ्ट किया जा चुका है। R&R पैकेज देने का काम जो भी काम किया है, वह प्रदेश सरकार ने किया है। यदि माननीय सदस्य को व्यक्तिगत रूप से जानकारी चाहिए कि किस परिवार को, किस व्यक्ति को कितना दिया है, मैं माननीय सदस्य के पास जानकारी भिजवा दूंगा, लेकिन वहां से डिस्प्लेस्ड किए जा चुके हैं।...(व्यवधान)... चूंकि यह प्रदेश सरकार का काम है, इसलिए माननीय सदस्य को जानकारी उपलब्ध करा दी जाएगी।

SHRI DIGVIJAYA SINGH: Sir, it is very clear from the answer given that the Government of Andhra Pradesh has failed to give a Revised Estimate of the Polavaram Project. There is a Central Polavaram Project Authority constituted by the Government of India. It is a national project and, as per the Act, the execution has to be done by the Government of India. Now, why has the Government of India transferred the execution

of the project to the State Government of Andhra Pradesh and what is the role of the Polavaram Project Authority, which comes under the Government of India, when the whole execution is to be done by the Government of Andhra Pradesh?

डा. संजीव कुमार बालियानः माननीय सभापित महोदय, एक तो आन्ध्र प्रदेश सरकार फेल नहीं है। मैं माननीय दिग्विजय सिंह जी को बताना चाहूंगा कि 2014 से पहले, जब से यह प्रोजेक्ट शुरू हुआ, मात्र 500, कुछ करोड़ रुपए इस प्रोजेक्ट को दिए गए थे। रिवाइज्ड एस्टिमेट की सूची आन्ध्र प्रदेश सरकार बना रही है, जल्दी आ जाएंगे। काम की गित में कहीं कोई कमी नहीं है। एग्जिक्यूशन का काम नीति आयोग के फैसले से प्रदेश सरकार को इसलिए दिया गया, तािक इफेक्टिव एग्जिक्यूशन इस काम को प्रदेश सरकार अपने स्तर पर कर सके। मैं माननीय सदस्य को बताना चाहूंगा, शायद यह पहला प्रोजेक्ट होगा, जिस पर मुख्य मंत्री जी हर हफ्ते जाकर व्यक्तिगत रूप से रिपोर्ट ले रहे हैं।

SHRI DIGVIJAYA SINGH: Sir, my question was different. Under the Act, when the Government of India has the responsibility to execute the project, why has the Government of India transferred its authority to the State Government?

डा. संजीव कुमार बालियानः मैं माननीय सदस्य को बता चुका हूं, चूंकि यह प्रदेश सरकार का प्रोजेक्ट है ...(व्यवधान)...

SHRI DIGVIJAYA SINGH: How can you do it without amending the Act? ...(Interruptions)...

डा. संजीव कुमार बालियानः और सुनिए, effective implementation और जल्दी प्रोजेक्ट को पूरा करने के लिए on behalf of Government of India, आन्ध्र प्रदेश सरकार को प्रोजेक्ट कम्प्लीट करने की जिम्मेदारी नीति आयोग के फैसले के द्वारा गई थी।

श्री सभापतिः वे जो सवाल पूछ रहे हैं, आप उसका जवाब दीजिए। Does the Act require any amendment? That is all.

DR. SANJEEV KUMAR BALYAN: No, the Act does not require an amendment, as far as my knowledge is concerned. ...(Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, this is a project under the Act. ... (Interruptions)...

MR. CHAIRMAN: I suggest, if the answer is inadequate, you go as per the procedures. ...(Interruptions)... Let me now go to Question No. 79. ...(Interruptions)... Question No. 79.

पेयजल की आपूर्ति

*79. श्री सुरेन्द्र सिंह नागर : क्या पेयजल और स्वच्छता मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र सहित देश में पेयजल के संबंध में पूर्ण रूप से सम्मिलित किए गए, आंशिक रूप से सम्मिलित किए गए और पेयजल की गुणवत्ता प्रभावित क्षेत्रों का राज्य-वार ब्यौरा क्या है;